



**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

4. I.A. 2814/2023

IN

C.P.(IB)-922(MB)/2020

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **06.07.2023**

NAME OF THE PARTIES: AB & Co Global Private Limited

V/s.

Cowtown Infotech Services Private Limited.

SECTION 8&9 OF IBC, 2016

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**ORDER**

**I.A. 2814/2023**

Adv. Meghana Arvind i/b MDP Partners appearing for the Applicant is present.

The above I.A is filed by the Mr. Raj Kumar Dad, IRP under Section 12A of the Insolvency and Bankruptcy Code for withdrawal of the CIRP order dated 06.06.2023 passed against the Corporate Debtor. The counsel appearing applicant submits the Corporate Debtor and Operational Creditor entered into consent terms dated 27.06.2023 even before constituting COC and therefore, the approval from COC does not require. The applicant also enclosed the form FA dated 27.06.2023 for withdrawal of the CIRP proceedings against the Corporate Debtor.

In view of the above facts and circumstances, this Bench feels that it is appropriate to allow the above application. Accordingly, the above I.A. no.



2814/2023 is **allowed** and the CIRP order dated 06.06.2023 passed against the Corporate Debtor stands **disposed of as withdrawn** by releasing the Corporate Debtor from all the rigorous of moratorium.

In view of the disposal of the main company petition, all pending I.A's and M.A's, if any shall stand disposed of.

Sd/-  
MADHU SINHA  
Member (Technical)  
//RKS//

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)